

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

NOTIFICATION

No.L-7/143/158/2008-CERC

Dated the 25th May 2009

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2008) and all other powers enabling it in this behalf, central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 hereinafter referred to as the “principal regulations”, namely: -

1. Short Title and Commencement

(a) These regulations may be called the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Amendment) Regulations, 2009.

(b) These regulations shall come into force on and from the date of their publication in the Official Gazette.

2. Amendment to Regulation 4: Clause (f) of regulation 4 of the principal regulations shall be omitted.

Sd/-
(Alok Kumar)
Secretary